

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF LAND RESOURCES

**RAJYA SABHA**  
**STARRED QUESTION No. 66**  
**TO BE ANSWERED ON 27.07.2015**

**Meeting of National Monitoring Committee on Land Acquisition Issues**

\*66. SHRI PALVAI GOVARDHAN REDDY:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the National Monitoring Committee on Land Acquisition Issues had a meeting on April 25, 2015;
- (b) the details of subjects that were discussed;
- (c) whether any time-frame was set up to obtain early outcomes for relief to displaced people in various areas; and
- (d) if so, the steps taken/proposed to be taken to extend the benefits of the new Land Acquisition Act of 2013 to tribals and farmers?

**ANSWER**

MINISTER OF RURAL DEVELOPMENT  
(SHRI BIRENDER SINGH)

**(a) to (d):** A Statement is laid on the Table of the House.

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**Statement referred to in reply to Parts (a) to (d) of the Rajya Sabha Starred  
Question No. 66 due for reply on 27.07.2015**

**(a):** A meeting of the National Monitoring Committee was held on 25th May, 2015 to review and monitor the implementation of rehabilitation and resettlement schemes or plans under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013 and National Rehabilitation and Resettlement Policy, 2007 due to land acquisition.

**(b) to (d):** The agenda for the said meeting included: obtaining data related to land acquisition; relief and rehabilitation as per RFCTLARR Act, 2013 at the Polavaram Dam in Andhra Pradesh; experts to be nominated in the Committee and procedures to be followed by the Committee. During the meeting, it was *inter-alia* decided that the members should send the data related to land acquisition by 25<sup>th</sup> June, 2015. Regarding relief and rehabilitation at Polavaram Dam in Andhra Pradesh as per the RFCTLARR Act, 2013, the gist of decision taken is as under:

- (i) The Government of Andhra Pradesh should inform in writing whether compensation has been paid to all landowners whose land has been acquired and whether rehabilitation and resettlement work has been completed or not.
- (ii) The status of possession of acquired land should be obtained.
- (iii) The information about the people to be displaced and the status of rehabilitation and resettlement work in Odisha and Chattisgarh due to acquisition of land for the Polavaram dam project will be collected
- (iv) Ministry of Water Resource, River Development & Ganga Rejuvenation may examine this issue in the light of the fact that it is a national project and its likely implications on other projects of the Ministry of Water Resource, River Development & Ganga Rejuvenation.

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